

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 24th APRIL, 2024, 10:30 A.M.

CP No. 52/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Union of India Through Serious Fraud Investigation Office - Vs- Micro Media & Entertainment Pvt. Ltd. & Ors.
Under Section	271-272

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Gyanaloka Mohanty, Sr Panel Counsel
Ms. Soumava Ghosh, Adv.
Ms. Isabella Pal, Adv.
Mr. Swagata Roy, Adv

For Respondent (s)

ORDER

Ld. Sr. Standing Counsel, Mr. G. Mohanty appearing for the petitioner. There is no representation for the respondent. It appears that the counsel who made representation earlier so far has not filed Vakalatnama Matter is adjourned to 19.06.2024, as a last chance. If there is no representation on 19.06.2024, for the respondent, the matter will be decided in *ex-parte*. List the matter by 19.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)